

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(15)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/163/ (IB)/2017
NAME OF THE PETITIONER(S) : M.L. VENKATASAMY
NAME OF THE RESPONDENT(S) : HOME FINDERS HOUSING LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	N.A.I. Rahman	Counsel for petitioner	
2.	B. Sri Vidya	Counsel for respondent	

ORDER

Counsel for the petitioner present and submitted that he has made compliance with the provisions of section 9(3)(b) and (c) of I&B Code, 2016 by way of filing an affidavit and bank certificate. The same is placed on record. He is also willing to propose the name of IRP along with his consent. Counsel for Respondent filed the counter and copy of the same is given to the other side. Matter is posted for final argument. Put up on **27.07.2017 at 10.30 A.M.**

S. S. Vijayaraghavan.

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)